

HIGH COURT OF CHHATTISGARH, BILASPUR

MEMORANDUM

No. 13497 / (Checker)
III-6-3/2000

Bilaspur, dated 10th November, 2022

To,

✓ **The District & Sessions Judge,**
Balod/Balodabazar/Balrampur headquarter at Ramanujganj/
Bastar at Jagdalpur/Bemetara/ Bilaspur/ Dakshin Bastar,
Dantewada/Dhamtari/ Durg/Janjgir-Champa/ Jashpur/
Kabirdham (Kawardha)/ Kondagaon/ Korba/Koria
(Baikunthpur)/ Mahasamund/ Mungeli/Raigarh/ Raipur/
Rajnandgaon/ Surajpur/ Surguja at Ambikapur/Uttar Bastar,
Kanker, (Chhattisgarh).

The Registrar,
Industrial Court, Ghadi Chowk, Raipur

Subject:- Regarding to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 12-11-2022**

On the subject cited above, I am directed to inform you that Hon'ble the High Court, has been pleased to direct all the District & Sessions Judges of the State to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 12-11-2022** to dispose off petty matters under the Municipal laws, shops and Establishment Act, Local Police Acts, Excise Act, Prosecution for violation of labour laws such as Minimum Wages Act, Traffic Challans etc. including for stopping of proceedings under section 258 Cr.P.C., (as prescribed in referred letter of NALSA dated 20-08-2014).

You are requested to comply with the above direction of the High Court.


(Arvind Kumar Verma)
Registrar General

Endt. No. 13498 / (Checker)
III-6-3/2000

Bilaspur, dated 10th November, 2022

Copy forwarded to -

- 1) The Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur, for information.
- 2) The I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this Memorandum in the official website of this High Court.

Sd/-
(Arvind Kumar Verma)
Registrar General